

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI BUTA SINGH): (a) Rupees twenty six lakhs approximately.

(b) Constant liaison is maintained with the State Governments and with their help, Civil Police, Government Railway Police and Railway Protection Force are posted to safeguard the railway property on such occasions.

Extra Staff to do heavy workload (Northern Railway)

138. **SHRI RAJDEO SINGH:** Will the Minister of RAILWAYS be pleased to refer to the reply given to Unstarred Question No. 1027 on the 19th November, 1974 regarding non-implementation of Miabhoy Tribunal report on Northern Railway and State:

(a) whether the General Manager, Northern Railway has referred some points to the Railway Board for clarification;

(b) if so, whether he has demanded extra staff for Hours of employment Branch as the workload will be heavy; and

(c) if so, the time when decision, will be taken?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI BUTA SINGH): (a) Yes.

(b) Yes.

(c) The question sanctioning extra staff is receiving active consideration.

Circulation of revised rates of certain allowances

139. **SHRI RAJDEO SINGH:** Will the Minister of RAILWAYS be pleased to refer to the reply given to Unstarred Question No. 2949 on the 3rd December, 1974 regarding circulation of revised rates of certain allowances and state:

(a) whether the revised rates of Night Duty Allowance, National Holiday Allowance, Travelling Allowance, Acting Allowance, Messing Allowance and other Allowances etc. have not been circulated by the Railway Board so far; and

(b) if so, the date upto which the orders notifying the rates will be issued?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI BUTA SINGH): (a) and (b). The revised rates of Messing Allowance for trainees have been finalised and will be notified in a few days' time.

As regards Night Duty Allowance, a decision has been taken as to the basis on which this allowance should be calculated and the revised rates are expected to be issued in a few weeks' time.

It will take some more time to finalise the revised rates of other allowances.

Duty hours fixed by Miabhoy Tribunal

140. **SHRI RAJDEO SINGH:** Will the Minister of RAILWAYS be pleased to state:

(a) whether the Miabhoy Tribunal has not added duty of 96 hours plus preparatory and complementary duty in its report;

(b) whether the Railway Board too ignored those who have to do preparatory and complementary duties as they will be compelled to do extra-duty with no overtime allowance or benefit which while most of the others will get after 96 hours of duty; and

(c) if so, what steps the administration propose to take to remove this injustice?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI BUTA SINGH): (a) Para 6.226 (5) (D)(a) and (b) of the Report of Decisions by N. M. Miabhoy (copies of